

IN THE HIGH COURT OF JHARKHAND AT RANCHI

F.A. No. 121 of 2018

The State Bank of India represented through the Chief Manager
Kathara Branch ... Appellant

Versus

Kamal Kishore Singh & Ors. ... Respondents

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. Rajesh Kumar, Adv.

For the Respondent : Mr. Pawan Kr. Pathak, Adv.

07 / 24.06.2020

Heard the parties through Video Conferencing.

Perusal of the record, reveals that the notice issued upon respondent no. 5 has returned with the endorsement by the Postman that the respondent no. 5 has died and notices issued upon respondent nos. 2, 3, 4, 6, 7, 8, 9, 10, 11 have returned unserved and respondent no. 1 has appeared through his counsel. The notice issued upon respondent no. 12 has been received by the concerned clerk of the company, so service of notice upon respondent no. 12 is sufficient.

The appellant is directed to file requisites for service of notice upon respondent nos. 2, 3, 4, 6, 7, 8, 9, 10, 11 by registered post with A/D as well as under ordinary process within four weeks, failing which, this First Appeal will stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this First Appeal after receipt of service report of notice issued upon the respondent nos. 2, 3, 4, 6, 7, 8, 9, 10 and 11.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-